

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SITI BROADBAND SERVICES PRIVATE LIMITED OPERATING IN TELECOM AT [PAN INDIA]

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Siti Broadband Services Private Limited, U64100DL2014PTC267911, PAN -AAUCS6061L
2.	Address of the registered office	Office no – 203, 2 nd Floor , J Block, Prakash Tower , LSC Ashok Vihar, Phase -1 , North West Delhi , India , 110052
3.	URL of website	http://sitibroadband.ibr2016.net/
4.	Details of place where majority of fixed assets are located	The CD has no Land & Building and the majority of Plant & Machinery is located at : Noida - FC 9 & 10, film city, near Zee news, Sector-16A, Noida
5.	Installed capacity of main products/ services	2 Lakh Broadband customers with BW capacity of approx. 400 Gig.
6.	Quantity and value of main products/ services sold in last financial year	May be obtained by sending an email to sitibroadband.cirp@gmail.com
7.	Number of employees/ workmen	Count of employees on payroll - 24 Count of outsource employees - 78
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	May be obtained by sending an email to sitibroadband.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	May be obtained by sending an email to sitibroadband.cirp@gmail.com
10.	Last date for receipt of expression of interest	23.02.2024
11.	Date of issue of provisional list of prospective resolution applicants	04.03.2024
12.	Last date for submission of objections to provisional list	09.03.2024



13.	Date of issue of final list of prospective resolution applicants	19.03.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24.03.2024
15.	Last date for submission of resolution plans	23.04.2024
16.	Process email id to submit Expression of Interest	sitibroadband.cirp@gmail.com



Harvinder Singh

(Mr. Harvinder Singh)
Resolution Professional

In the Matter of Siti Broadband Services Private Limited
(Regn No. IBBI/PA-001/IP-P00463/2017-18/10806)

AFA valid upto 10.05.2024

Email: Regd. with IBBI: harvinder@akgandassociates.com

Address Regd. With IBBI: 11 CSC DDA, Market A Block Saraswati Vihar, New
Delhi, National Capital Territory of Delhi ,110034

Address for correspondence: 11 CSC DDA, Market A Block Saraswati Vihar, New
Delhi, National Capital Territory of Delhi ,110034

Email: For Correspondence: sitibroadband.cirp@gmail.com

Mobile No.: 9810046631

Place: Delhi

Date: 08.02.2024

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI BENCH-IV, NEW DELHI YES BANK LIMITED V/S MOTHERS PRIDE EDUCATION PERSONNA PVT. LTD.
I.A. No. 360 OF 2024
IN C.P. (IB) No. 628ND/2021

TO, 1. PRAVEEN KUMAR D-18, BLOCK MANGOLI PURI, NEW DELHI - 110033 ...RESPONDENT NO. 1

2. GANESH CHANDRA SHARMA, LODHI ROAD, NEW DELHI- 110033 ...RESPONDENT NO. 2

3. SUDHA GUPTA A-172, MEERA BAGH PASCHIM VIHAR, NEW DELHI, INDIA- 110035 ...RESPONDENT NO. 3

4. MIS. LALA RAM DAS JAIN EDUCATION PRIVATE LTD. PLOT NO. 36, B-4, SATYA TOWER, COMMUNITY CENTER, WAZIRPUR IND. AREA, DELHI-110032 ...RESPONDENT NO. 4

5. MOTHER'S PRIDE, PUNJABI BAGH BRANCH, 11/77, WEST PUNJABI BAGH, NEW DELHI- 110026 ...RESPONDENT NO. 5

6. MOTHER'S PRIDE, VIVEK VIHAR BRANCH D-BLOCK, VIVEK VIHAR, NEW DELHI- 110036 ...RESPONDENT NO. 6

7. MOTHER'S PRIDE, ASHOK VIHAR BRANCH, F-18A, NEAR SAROVAR HOSPITAL, MANSAROVER GARDEN, NEW DELHI, DELHI- 110034 ...RESPONDENT NO. 10

8. MOTHER'S PRIDE, BURARI BRANCH KH NO. 536/6 & 7, MAIN ROAD BURARI (GARH), NEAR SHALIMAR PALACE, DELHI-110084 ...RESPONDENT NO. 14

9. MOTHER'S PRIDE, DEEPAI CHOWK 196, DEEPAI, PITAM PURA, NEW DELHI-110034 ...RESPONDENT NO. 15

10. MOTHER'S PRIDE, DAWARKA SECTOR 17 BRANCH WESTEND EDUCATIONAL WELFARE SOCIETY, POKKET 2, SECTOR 17 DAWARKA, DELHI, 110075 ...RESPONDENT NO. 17

11. MOTHER'S PRIDE, DAWARKA, SECTOR-6 NEAR DISTRICT PARK, SECTOR-6, DAWARKA, NEW DELHI ...RESPONDENT NO. 18

12. MOTHER'S PRIDE, JANGPURA BRANCH 3, BIRBAL ROAD, JANGPURA EXT. NEAR JANGPURA POST OFFICE, NEW DELHI ...RESPONDENT NO. 30

13. MOTHER'S PRIDE, MANSROVER GARDEN BRANCH, F-18A, NEAR SAROVAR HOSPITAL, MANSAROVER GARDEN, NEW DELHI, DELHI 110034 ...RESPONDENT NO. 33

14. MOTHER'S PRIDE, NAJAFGARH 2 BRANCH PLOT NO. -4 & 5, NS BLOCK, RANA JI ENCLAVE, NAJAFGARH ROAD, NEW DELHI-110043 ...RESPONDENT NO. 34

15. MOTHER'S PRIDE, SHAHADRA BRANCH A-7, NAVEEN SHAHDARA, DELHI-110032 ...RESPONDENT NO. 35

16. MOTHER'S PRIDE, KRISHNA NAGAR BRANCH, S-27, KRISHNA NAGAR, DELHI-110051 ...RESPONDENT NO. 39

17. MOTHER'S PRIDE, MUNIRKA BRANCH ODA FLAT, MUNIRKA, DELHI- 110067 ...RESPONDENT NO. 45

18. MOTHER'S PRIDE, NAJAFGARH BRANCH PLOT NO. -4 & 5, NS BLOCK, RANA JI ENCLAVE, NAJAFGARH ROAD, NEW DELHI-110043 ...RESPONDENT NO. 49

19. MOTHER'S PRIDE, NARELA BRANCH 2013, GURU NANAK VILLA, RAILWAY ROAD, NARELA, DELHI ...RESPONDENT NO. 59

20. MOTHER'S PRIDE, PASCHIM VIHAR BRANCH, G-10, PUSHKAR ENCLAVE, PASCHIM VIHAR, NEW DELHI ...RESPONDENT NO. 61

21. MOTHER'S PRIDE, PITAMPURA BRANCH ADJ. AGRA SEN BHAVAN, BEHIND RAMA MARKET, PITAMPURA, NEW DELHI, DELHI 110034 ...RESPONDENT NO. 62

22. MOTHER'S PRIDE, PREET VIHAR BRANCH 4, GUJARAT VIHAR, NEAR PREET VIHAR METRO STATION ...RESPONDENT NO. 63

23. MOTHER'S PRIDE, RAJOURI GARDEN BRANCH, 115, J-25, RAJOURI GARDEN, NEW DELHI- 110027 ...RESPONDENT NO. 65

24. MOTHER'S PRIDE, ROHINI SEC-30 (UPCOMING) BRANCH GURUDWARA LANE, NAINESH ENCLAVE, JAIN COLONY, ROHINI SEC-30, DELHI ...RESPONDENT NO. 66

25. MOTHER'S PRIDE, ROHINI SEC-5 BRANCH SECTOR-5, ROHINI, DELHI- 110085 ...RESPONDENT NO. 75

26. MOTHER'S PRIDE, SUGAR PIE, ADARSH NAGAR BRANCH R-12, INDERPURI, NEAR SEHGAL TENT HOUSE, NEW DELHI- 110012 ...RESPONDENT NO. 76

27. MOTHER'S PRIDE, SUGAR PIE, INDERPURI BRANCH R-12, INDERPURI, NEAR SEHGAL TENT HOUSE, NEW DELHI- 110012 ...RESPONDENT NO. 77

28. MOTHER'S PRIDE, SUGAR PIE, MOTI NAGAR BRANCH C-154-B NEAR ACHARYA BHKISHU HOSPITAL, MOTI NAGAR, NEW DELHI ...RESPONDENT NO. 81

29. MOTHER'S PRIDE, SUGAR PIE, ROHINI SEC 17 BRANCH SECTOR 17, ROHINI, NEW DELHI-110085 ...RESPONDENT NO. 82

30. MOTHER'S PRIDE, SUGAR PIE, ROHINI SEC 24 BRANCH POKKET 2, SECTOR-24, NEW DELHI ...RESPONDENT NO. 84

31. MOTHER'S PRIDE, SUGAR PIE, ROHINI SEC-7 BRANCH G-21/265-294, IST FLOOR, NEAR ABC PARK SECTOR-7 ROHINI, NEW DELHI - 110085 ...RESPONDENT NO. 85

32. MOTHER'S PRIDE, SUGAR PIE, SUBHASH NAGAR BRANCH E-02, SHASTRI NAGAR, NEAR PNB BANK, NEW DELHI - 110031 ...RESPONDENT NO. 86

33. MOTHER'S PRIDE, SUGAR PIE, YAMUNA VIHAR BRANCH, C-9/3, YAMUNA VIHAR, NEW DELHI - 110053 ...RESPONDENT NO. 87

34. MOTHER'S PRIDE, SUGAR PIE, B-8 CHIRAG ENCLAVE, OPP. INTERCONTINENTAL NEHRU PLACE, HEMKUNT, DELHI, DELHI - 110048 ...RESPONDENT NO. 88

35. MOTHER'S PRIDE, MOTHER'S PRIDE SHIVAJI PARK BRANCH SHIVAJI ENCLAVE, SHIVAJI ENCLAVE, SHIVAJI ENCLAVE-TAGORE GARDEN EXTENSION, DELHI - 110027 ...RESPONDENT NO. 89

36. MOTHER'S PRIDE, JUNIOR GUJARAT VIHAR (PREET) BRANCH NO. 4, GUJARAT VIHAR, DELHI - 110092 (NEAR JAGDISH BAL MANDIR SCHOOL) ...RESPONDENT NO. 90

37. MOTHER'S PRIDE, JUNIOR PALAM UNIT OF MOTHER'S PRIDE A-6, T. DABRI, PALAM RD, BLOCK A-1, VIJAY ENCLAVE, NASIRPUR, NEW DELHI, DELHI, 110045 ...RESPONDENT NO. 91

38. MOTHER'S PRIDE, ALPUR BRANCH 81/26, NEAR MCO SCHOOL, ALPUR GADDI, DELHI, 110036 ...RESPONDENT NO. 92

39. MOTHER'S PRIDE, JANAKPURI BRANCH PLOT NUMBER A/388, SS MOTA SINGH MARG, JANAKPURI A BLOCK, DELHI - 110056 (NEAR B1 MARKET (SA BABA MANDIR)) ...RESPONDENT NO. 93

40. MOTHER'S PRIDE, JHASOLA BRANCH PLOT NO. 6, JASOLA VIHAR, DELHI-110025 (POCKET 1, JASOLA RESIDENTIAL SCHEME) ...RESPONDENT NO. 94

41. MOTHER'S PRIDE, MALVIYA NAGAR BRANCH, C-16, MALVIYA NAGAR, OPP. INDIAN BANK, BEHIND MOTI SWEET, DELHI ...RESPONDENT NO. 95

42. MOTHER'S PRIDE, SUGAR PIE, BAWANA BRANCH C/22M/58P, DR SAHIB SINGH VERMA MARG, BAWANA VILLAGE, BAWANA, DELHI, 110039 ...RESPONDENT NO. 96

PUBLIC NOTICE
ACG LEASING LIMITED
CIN: U65923DL1996PLC075114
Reg. Office: A-660, Ground Floor, Old No. A 23 Shop No. 1 Giri Marg, Mandawali Fazalpur, East Delhi-110092
Email: acgconsultancy01@gmail.com

PUBLIC NOTICE In compliance with the Para 5 of Notification No. DNBR. (PD) 2019/GCM (CDS)-2015 issued by Reserve Bank of India on July 09, 2015. Notice is hereby given that the shareholders of ACG LEASING LIMITED, a company incorporated under the Companies Act, 2013 and Registered with Reserve Bank of India vide Certificate Number B-14-02299 as a Non-deposit taking Non-Banking Financial Company, with its Registered office situated at A-660, Ground Floor, Old No. A 23 Shop No. 1 Giri Marg, Mandawali Fazalpur, East Delhi-110092 is intended to acquire the ownership and control of the company through the acquisition of additional shares by 1. Neeraj Kumar Jain (No. of shares: 60,000) S/o Mr. Ranchorh Kumar Jain 2. Shrikrishna Gupta (No. of Shares: 3,85,000) S/o Mr. Sunder Gupta 3. Komal Gupta (No. of Shares: 60,000) D/o Mr. Vinay Kumar 4. Raj Kumar Gupta (No. of Shares: 1,50,000) S/o Mr. Vinay Kumar Gupta 5. Sharmila Sahai (No. of Shares: 2,30,000) W/o Mr. Yashwardhan Sahai 6. Pankaj Jain (No. of Shares: 80,000) S/o Mr. Ranchorh Kumar Jain 7. Yashwardhan Sahai (No. of Shares: 7,87,000) S/o Mr. Rajendra Sahai Savana.

The new director was appointed Mr. Yashwardhan Sahai w.e.f. 12th May, 2023 and the same is approved by RBI. Therefore, the reason to change the management and control of the company through allotment of shares is to scale up, expand and diversify the business activity. The above Notice is being given pursuant to RBI Circular DNBR. (PD) CC. No.065/03.10.01/2015-16 dated July 09, 2015 and other relevant regulations. The company has already obtained the prior approval for change of Management from RBI. The vide letter No. S11005/06.01.03/2023-24 dated 05th February, 2024. Any clarification / Objection in this regard may be addressed to Department of Non-Banking Supervision, Reserve Bank of India, 6, Sansad Marg, Delhi 110001 within 30 days from the date of publication of this notice stating therein the nature of interest and grounds of objection. This public Notice is being issued jointly by the Company and the above-mentioned Acquirers.

For ACG LEASING LIMITED Acquirers Signatures
Shrikrishna Gupta (Managing Director) Sd/-
Date: 07/02/2024 Neeraj Kumar Jain, Shrikrishna Gupta, Komal Gupta, Raj Kumar Gupta, Sharmila Sahai, Pankaj Jain, Yashwardhan Sahai
Place: Delhi

"Form No.-INC-25A"
Advertisement to be published in the newspaper for Conversion of Public Company into a Private Company

Before the Regional Director, Ministry of Corporate Affairs, Northern Region, New Delhi

In the matter of the Section 14 of the Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of HARTRON CASE COMMUNICATIONS LIMITED (CIN: U32204DL1989PLC215031) having its Registered Office at E-53, L.G.F. GREATER KAILASH ENCLAVE-1 NEW DELHI-110048

..... Applicant

NOTICE is hereby given to the General Public that the company is intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting itself into a Private Limited company in terms of the provisions of Regulation 14 of the Companies (Incorporation) Regulations, 2014 passed at the Extra Ordinary General Meeting held on 03rd February, 2024 to enable the company to give effect for such conversion. Any person whose interest is likely to be affected by the proposed change / status of the company, may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Aryodaya Bhawan, CGO Complex, New Delhi-110003 within Fourteen days from the date of publication of this notice with a copy to the applicant company at its Registered Office address mentioned below :- E-53, L.G.F. GREATER KAILASH ENCLAVE-1 NEW DELHI-110048

For & on behalf of HARTRON CASE COMMUNICATIONS LIMITED
Sd/-
VIJAY MISHRA (Director)
Date: 07.02.2024 DIN: 07554479
Place: New Delhi

TATA CAPITAL HOUSING FINANCE LIMITED
TATA Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IRREVOCABLE PROPERTY)
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs, etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s) (Legal Heir(s)/ Legal Representative(s))	Amount & Date of Demand Notice	Possession Date
TCCHLD01510010072363	Late Mr. Jitender S/o Mr. Dharmvir Singh Through his Legal Heirs (as Borrower) and Mrs. Heha Rani W/o Late Mr. Jitender (Co Borrower/ Legal Heir), Mr. Dharamvir Singh S/o Mr. Ram Chander (Co Borrower/Legal Heir), Ms. Richi D/o Late Mr. Jitender (Legal Heir), Ms. Sidhi D/o Late Mr. Jitender (Legal Heir)	Rs. 23,96,840/- (Rupees Twenty Three Lakh Ninety Six Thousand Eight Hundred Forty Only) outstanding as on 12/05/2023	03.02.2024

Description of Secured Assets/Immovable Properties:- All Piece & Parcels of Entire First Floor (Without Roof Rights) Portion of Built-up Freehold Property bearing Municipal No. M 197 built-up on Portion of Old Plot No. 197, Admeasuring i.e. 41.8 Sq. Mtrs. i.e. 50 Sq. Yds., Comprised in Kharsa Nos. 504, 509, 510, 511, Situated at Gali No. 12, Shastr Nagar, Delhi-110052, with all common amenities under sale deed. Boundaries:- East:- Passage 15 Ft., West:- Other Part of property, North:- Other Part of Property, South:- Other Part of Property.

PLACE:- DELHI For TATA CAPITAL HOUSING FINANCE LIMITED

Office of the Regional Manager
U.P. State Industrial Development Authority
C-2, 4th Floor, Maha Luxmi Mall, RDC, Raj Nagar, Ghaziabad-201002
E-mail: rmghaziabad@upsida.co.in, website: onlineupsida.com

Notice for Public Objections/Suggestions on amendment in part Layout Plan of Site-IV, Industrial Area. In Industrial Area Site-IV, Sahibabad Plot no. 17/1 to 17/16 total 66 numbers of various area plots have been created by Sub Division plot no. 17 (63194.82 Sq.Mtr.)

1. (a) The amended part layout plan of Industrial Area Site-IV, Sahibabad, of Uttar Pradesh State Industrial Development Authority (UPSIDA) situated in Dist. Ghaziabad have been prepared.

(b) A copy of amendment plan will be available for inspection at Office of the Regional Manager, U.P. State Industrial Development Authority, C-2, 4th Floor, Maha Luxmi Mall, RDC, Raj Nagar, Ghaziabad-201002 between 10.00 am to 5.00 pm on all working days till the date mentioned in para 3 hereafter as well as website: www.onlineupsida.com

2. Objection and Suggestions are hereby invited with respect of the Draft Amendment Part Layout Plan.

3. Objection and Suggestions shall be sent in writing to office of the Regional Manager, U.P. State Industrial Development Authority, C-2, 4th Floor, Maha Luxmi Mall, RDC, Raj Nagar, Ghaziabad-201002 within 15 days from the date of publication of this notice mentioning subject as "Regarding Public Objection/Suggestion on Draft Amendment part layout plan for (with mentioning details as entered at Point No. 1 To Point No. 3 in relation to Point for which objection are raised)" Any person making the Objections or Suggestions should also give his / her full name & address, Email id and contact number.

(Regional Manager)
U.P. State Industrial Development Authority

KOTAK MAHINDRA BANK LIMITED
Regd. Office: 27, C-27, E Block, Sarafai Market, Sector 17, Gurgaon, Haryana-122001
Branch Office: Kotak Mahindra Bank Ltd., 7th Floor, Plot No. 7, Sector - 125, Nr. Dell Campus, Noida, UP - 201311

Demand Notice Under Section 13(2) of the SARAFI Act, 2002

You the below mentioned borrower and co-borrowers have availed loans from bank/finance institution, more particular described hereunder by mortgaging your immovable properties (secured) and defaulted in repayment of the same. Consequently to your defaults, your loans were classified as non-performing assets and said loan accounts alongwith all rights, titles & interests, benefits dues receivables have been assigned in favour of Kotak Mahindra Bank Limited vide separate deeds of assignment mentioned hereunder, the bank has pursuant to the said assignment and for the recovery of the outstanding dues, issued demand notice under section 13(2) of the securitization and reconstruction of financial asset and enforcement of security interest act, 2002 (the act) the contents of which are being published herewith as per section 13(2) of the act read with rule 3(1) of the security interest (enforcement) rules, 2002 as and by way of alternate service upon you. Details of the borrower, co-borrowers, securities, lender, outstanding dues, demand notice sent under section 13(2) and amount claimed there under are given as under:

Name And Address of The Borrower, Co-Borrowers, Loan Account No., Loan Amount	Details of The Immovable Property At that piece & parcel of property bearing no. D-181 situated at	1. Name of Lender	2. Date of Assignment	3. Demand Notice Date	4. Amount Due in Rs.
Mr. Omprakash Gupta S/o Mr. Bhagwat Prasad & Mrs. Santosh Gupta W/o Mr. Omprakash Gupta Both At: Nagar, Ghaziabad-201002 Both Also At:- Rameshwar Park, Near Khanna Nagar, Near Lal Mandir Village, Loni Tehsil, District Ghaziabad, comprising in kharsa no. 3825 North Plot No. D-180, South Plot No. D-182, East Service Lane West Road 40 Feet	1. Citi Financial Consumer Finance Limited, area 233.1/3 sq. yards, 3.20.12.2023	1. Citi Financial Consumer Finance Limited, area 233.1/3 sq. yards, 3.20.12.2023	2. 31.10.2012	3. 21.12.2023	4. Rs. 50,47,698/- (Rupees Fifty Lakh Four Thousand Six Hundred Ninety Eight Only) due and payable as of 20.12.2023 with applicable interest from 21.12.2023 until payment in full.

You the borrower and co-borrowers are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above mentioned securities. Your attention is invited to provisions of section 8(1) of section 13 of the act by virtue of which you are at liberty to redeem the secured asset within the period stipulated in the aforesaid provision. Please note that as per section 13(3) of the said act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

Place: Delhi, Date: 08.02.2024 Authorised Officer: For Kotak Mahindra Bank Ltd.

M.K. EXIM (INDIA) LIMITED
Regd. Office: G-1/150, Garment Zone, E.P.I.P., Sitapura, Tonk Road, Jaipur -302022, CIN No.: L63040RJ1992PLC007111
Email: mkexim@gmail.com website: www.mkexim.com TEL. NO. 0141-3937501

Annexure XI
EXTRACT OF THE STANDALONE UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTH ENDED 31ST DECEMBER, 2023
(Rs. in Lakhs)

Particulars	Quarter Ended		Quarter Ended		Nine Months Ended		Nine Months Ended	
	31.12.2023	30.09.2023	31.12.2022	31.12.2022	31.12.2023	31.12.2022	31.12.2023	31.12.2022
Total income from operations	1938.45	2076.99	3177.49	2726.55	8064.67	10703.68		
Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	585.05	555.33	921.52	1639.61	1726.48	2219.81		
Net Profit/(Loss) for the period after tax, (after Exceptional and/or Extraordinary items)	437.83	414.45	691.14	1226.70	1294.86	1636.08		
Total comprehensive income for the period (comprising profit / (loss) for the period (after tax) and other comprehensive income (after tax))	2691.15	2691.15	2691.15	2691.15	2691.15	2691.15		
Reserves (Excluding Revaluation Reserve as shown in the Balance Sheet of Previous Year)						3924.99		
Earnings Per Share (of face value Rs. 10/- each) (for continuing and discontinued operations)	1.63	1.54	2.57	4.56	4.81	6.08		
Diluted:	1.63	1.54	2.57	4.56	4.81	6.08		

NOTE:- 1. The above is an extract of the detailed format of Financial Results filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015. The full format of the Standalone Financial Results are available on the websites of Bombay Stock Exchanges at <http://www.bseindia.com> and also on the Company's website at <http://www.mkexim.com>.

By Order of the Board For M.K. EXIM (INDIA) LTD.
Sd/-
Manish Murdialal Diani (Managing Director)
DIN: 05201121
Place: Jaipur Date: 06.02.2024

"FORM NO. INC-19" NOTICE
[Pursuant to Rule 22 of the Companies (Incorporation) Rules, 2014]

1) Notice is hereby given that in pursuance of sub-section 4(iii) of section 8 of the Companies Act, 2013, an application has been made by M/s. CFC Consultants For Causes Foundation to the Regional Director, Northern Region, New Delhi for revocation of the license issued to it under section 8(i) of the Companies Act, 2013. After the cancellation of license, the company will be required to change its name from M/s. CFC Consultants For Causes Foundation to M/s CFC Consultants For Causes Foundation Private Limited by way of addition the word Private Limited in the name.

2) The principal objects of the company are as follows:
(i) To make use of a talented and driven pool of individuals, temporarily adding to their skill and to help NGOs across spheres in multiple sectors, with capabilities ranging from streamlining operational processes, to advising on expansion strategies and identifying funding sources.
(ii) To assist their professional development by allowing them to hone their consulting skills by leading projects, getting exposure, interacting with NGO heads, and learning about new industries.

(iii) Subject to approval of appropriate authority to do and carry on the services of providing education and training online & through establishing educational centres in the field of computer science, multi-language course and course of personality development and competitive exams and the doing of all such other lawful things as considered necessary for the furtherance of the above objects.

3) A copy of the draft memorandum and articles of the proposed company may be seen at C-3 (LGF) Jangpura Extension, South Delhi, New Delhi, Delhi-110014.

4) Notice is hereby given that any person, firm, company, corporation or body corporate, objecting to this application may communicate such objection to the Regional Director at New Delhi within thirty days from the date of publication of this notice, by a letter addressed to Regional Director, Northern Region, B-2 Wing, 2nd floor, Pt. Deendayal Aryodaya Bhawan, CGO Complex, New Delhi -110003, a copy of which shall be forwarded to in the Applicant at C-3 (LGF) Jangpura Extension, South Delhi, New Delhi, Delhi-110014.

For CFC Consultants For Causes Foundation Sd/-
Rhea Goyal Director
DIN : 08254439
Date: 08/02/2024

FORM 6 INVITATION FOR EXPRESSION OF INTEREST FOR SITI BROADBAND SERVICES PRIVATE LIMITED OPERATING IN TELECOM AT PAN INDIA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	M/s Siti Broadband Services Private Limited, U64100DL2014PTC267911, PAN - AAUCS9065L1
2. Address of the registered office	Office no - 203, 2nd Floor, J Block, Prakash Tower, LSC Ashok Vihar, Phase -1, North West Delhi, India, 110052
3. URL of website	http://sitrbbroadband.in
4. Details of place where majority of fixed assets are located	The CD has no Land & Building and the majority of Plant & Machinery is located at: Noida - FC 9 & 10, film city, near Zee news, Sector-16A, Noida
5. Installed capacity of main products/ services	2 Lakh Broadband customers with BW capacity of approx. 400 Gig.
6. Quantity and value of main products/ services sold in last financial year	May be obtained by sending an email to sitrbbroadband.cirp@gmail.com
7. Number of employees/ workmen	Count of employees on payroll - 24 Count of outsourced employees - 78
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	May be obtained by sending an email to sitrbbroadband.cirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	May be obtained by sending an email to sitrbbroadband.cirp@gmail.com
10. Last date for receipt of expression of interest	23.02.2024
11. Date of issue of provisional list of prospective resolution applicants	04.03.2024
12. Last date for submission of objections to provisional list	09.03.2024
13. Date of issue of final list of prospective resolution applicants	19.03.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24.03.2024
15. Last date for submission of resolution plans	23.04.2024
16. Process email id to submit Expression of Interest	sitrbbroadband.cirp@gmail.com

Place: Delhi Date: 08/02/2024 (Mr. Harvinder Singh) Resolution Professional In the Matter of Siti Broadband Services Private Limited (Regn No. IBB/IFA-001/IP/00463/2017-18 (08/06) AFA valid upto 10.05.2024
Email Regd. with IBB: harvinder@bkgandasservices.com Address Regd. With IBB: 11 CSC DDA, Market A Block Saraswati Vihar, New Delhi, National Capital Territory of Delhi, 110034 Address for correspondence: 11 CSC DDA, Market A Block Saraswati Vihar, New Delhi, National Capital Territory of Delhi, 110034 Email: For Correspondence : sitrbbroadband.cirp@gmail.com Mobile No.: 9810046631

DEBTS RECOVERY TRIBUNAL DEHRADUN
Paras Tower, 2nd Floor, Majra Niranjanpur, Saharanpur Road, Dehradun

DEMAND NOTICE U/S 25 TO 28
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS DUETO BANKS AND FINANCIAL INSTITUTIONS ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961
RC/788/2023 Dated: 05.01.2024

PUNJAB NATIONAL BANK Versus M/S NEW TENT BAZAR & ORS

To,

- M/s New Tent Bazar a sole proprietorship firm through its sole proprietor Smt. Vanajakshi Kallapali alias Vanajakshi Agarwal W/o Sh. Neeraj Aggarwal having its office at House No. 43, Gali No. 9, Veerhadra Road, Rishikesh, District Dehradun, Uttarakhand.
Second Address: Plot No. 136, Near Seema Dental College, Block-B, AIMS Road, Rishikesh, District Dehradun, Uttarakhand.
- Smt. Vanajakshi Kallapali alias Vanajakshi Agarwal W/o Sh. Neeraj Aggarwal, R/o House No. 43, Gali No. 9, Veerhadra Road, Rishikesh, District Dehradun, Uttarakhand.
- Neeraj Aggarwal S/o Sh. Kishori Lal Aggarwal, R/o House No. 43, Gali No. 9, Veerhadra Road, Rishikesh, District Dehradun, Uttarakhand.
Second Address: 85/57 (Part), Private Plot No. 31, Laximpurva, Kanpur.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the presiding Officer, DEBTS RECOVERY TRIBUNAL DEHRADUN in OA/226/2023 an amount of Rs. 40,84,861/- (Rupees Forty Lakhs Eighty Four Thousands Eight Hundred Sixty One Only) along with pendentlite and future interest @ 8.90% simple interest yearly w.e.f. 14.05.2023 till realization and costs of Rs. 43,005/- (Rupees Forty Three Thousands Five Only) has become due against you (Jointly and severally).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. Your are hereby ordered to appear before the undersigned on 05.04.2024 at 10.30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay.
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceeding taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 05.01.2024.
Recovery Officer
Debts Recovery Tribunal Dehradun

GRM OVERSEAS LIMITED
CIN: L74899DL1995PLC064007
Regd. Off: 128, First Floor, Shiva Market Pitampura North Delhi-110034
Email Id: cs@grmrice.com | Website: www.grmrice.com
Ph: 011-47330330 | Fax No: 011-0180-2653673

EXTRACT OF CONSOLIDATED AND STANDALONE FINANCIAL RESULTS FOR QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2023
[In terms of Regulation 47(1) (b) of the SEBI (LODR) Regulations, 2015]

(Amount in Lakhs)

Sr. No.	Particulars	STANDALONE				CONSOLIDATED			
		Quarter Ended 31.12.2023 (Unaudited)	Quarter Ended 31.12.2022 (Unaudited)	Period Ended 31.12.2023 (Unaudited)	Year Ended 31.03.2023 (Audited)	Quarter Ended 31.12.2023 (Unaudited)	Period Ended 31.12.2022 (Unaudited)	Year Ended 31.12.2023 (Unaudited)	Year Ended 31.03.2023 (Audited)
1.	Total Income from Operations	35,746.60	33,083.05	82,038.58	126,246.34	38,248.42	35,694.45	90,650.94	137,946.21
2.	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	1,796.62	2,231.81	4,818.11	7,460.40	2,082.78	2,647.47	5,375.96	8,739.97
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	1,796.62	2,231.81	4,818.11	7,460.40	2,082.78	2,647.47	5,375.96	8,739.97
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,326.29	1,639.94	3,570.91	5,356.42	1,549.25	1,961.26	3,955.35	6,286.22
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1,							

